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20/4/19

REI

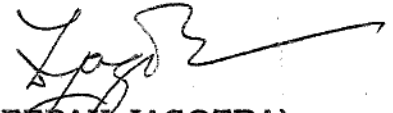
**OFFICE OF THE DISTRICT & SESSIONS JUDGE,
NORTH-EAST DISTRICT, KARKARDOOMA COURTS, DELHI.**

ORDER

Consequent upon the recent transfer and posting of the Judicial Officers and in partial modification of this office earlier order no. 193-99/Power/Judl./N-E/KKD/Delhi/2018 dated 08.01.2018 and in compliance of the order dated 27.10.2017 passed in W.P. (Civil) No. 2162/2015 titled as "H. V. Kumar & Ors. Vs. Delhi Treasury & Bar Council of Delhi & Ors.", **Ms. Savita Rao, PO-MACT**, North-East District, is hereby appointed as Reviewing Authority with the responsibility of reviewing, **on a monthly basis**, the amount deposited in court, their timely renewals, etc.

The Reviewing Authority is hereby requested to submit the review report to the undersigned for onward transmission to the Hon'ble High Court of Delhi.

However, any correspondence with the District & Sessions Judge (H.Q.) and the Hon'ble High Court of Delhi, shall be done only through the undersigned.



(DEEPAK JAGOTRA)
District & Sessions Judge,
North-East District,
Karkardooma Courts, Delhi

No. 376-2157/Power/Judl./N-E/KKD/Delhi/2019 Dated: 20/4/19

Copy forwarded for information and necessary action:-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Ld. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The Judicial Officers concerned alongwith the copy of ibid order of Hon'ble High Court of Delhi.
4. The Administrative Officers (Judl.) of Litigation Branch and LAC Branch, North-East District, Karkardooma Courts, Delhi.
5. The Website Committee, Tis Hazari Courts (Through LAYERS)/KKD Courts, Delhi.
6. R&I Branch to upload the same on LAYERS.
7. PS/Reader to the undersigned.



District & Sessions Judge,
North-East District,
Karkardooma Courts, Delhi.